

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) and (c). Do not arise.

Production of Bulk Drugs

110. SHRI NAND KISHORE BHATT: Will the Minister of INDUSTRY be pleased to state:

(a) name_s of the bulk drugs which are partly imported and partly manufactured in the country;

(b) what is the estimated requirement of each drug for the period 1986-87;

(c) what is the total installed capacity of each drug in the country;

(d) whether it is a fact that these drugs are allowed for import under Open General Licence;

(e) if so, names of drugs under OGL;

(f) whether it is also a fact that indigenous producers can meet the total requirement of bulk drugs in the country;

(g) if so, what steps have been taken by Government to safeguard the interests of indigenous producers to produce upto the available installed capacity; and

(h) what is the present position in this direction?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS (SHRI R. K. JAI-CHANDRA SINGH): (a) At present about 500 drugs are used in the country. About 225 of these are produced indigenously. The names of 347 bulk drugs are listed in the Drugs (Prices Control) Order, 1979.

(b) Five estimated requirements of various bulk drugs as estimated by the Working Group on Drugs & Pharmaceuticals for the 7th Five Year Plan have been published in their report, copy of which is available in the Parliament Library.

(c) Details of industrial licences granted along with the capacity approved etc.

are being published regularly by the India Investment Centre in their Monthly News Letter copies of which are available in the Parliament Library.

(d) and (e). The bulk drugs which are not specified in Appendix 2 (List of banned/restricted items), Appendix-3- Part A (List of Limited Permissible Items) or Appendix 5 (List of items import of which is allowed to canalising agency) are allowed for import under Open General Licence (OGL).

(f) to (h). The import policy of a drug is formulated in consideration of several factors including its domestic demand vis-a-vis indigenous production. The import of a drug is normally allowed to fill the gap between the demand and the indigenous production.

Licensed drug companies

111. SHRI RAFIQUE ALAM. Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that every drug company has to produce twenty per cent of the sales turnover of categories I and II of drugs;

(b) the names of drug companies who are licensed to produce bulk drugs and formulations falling under categories I and II;

(c) the production of each company during 1979-80 and what was the production during 1985-86;

(d) the percentage increase and decrease in each case; and

(e) the percentage increase or decrease in the total production of drugs and formulations from the year 1979-80 to 1985-86?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS (SHRI R. K. JAI-CHANDRA SINGH): (a) There is no statutory binding to this effect. Paragraph 59 of the 1978 Drug Policy, however, provides that it will be ensured progressively that at least 20 per cent of the